



2026:AHC:124934

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 16881 of
2026

Arjun Tyagi

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Sudhir Mehrotra, Suyash Mehrotra
Counsel for Opposite Party(s)	:	G.A.

Court No. - 6

HON'BLE ANIL KUMAR-X, J.

1. Heard learned counsel for the applicant and Sri Ved Mani Tiwari, learned AGA for State- respondent.
2. The instant bail application has been filed on behalf of the applicant with a prayer that this Hon'ble Court may graciously be pleased to allow this application and to release the applicant on bail in Case Crime No. 55 of 2026, under Sections 310(2), 317(3) BNS, Police Station Pilkhuwa, District Hapur, during the pendency of the trial before the Court below, otherwise the applicant will suffer grave irreparable loss and injury.
3. Learned counsel for the applicant submitted that a highway robbery was committed on 31.1.2026, during which the applicant and others allegedly robbed an amount of Rs.64,00,000/- from the informant. The whereabouts and identities of the culprits remained unknown until 7.2.2026. Thereafter, the police came to know through an informer that three accused persons, namely, Danish, Junaid, and Akram, were involved in the alleged robbery. Subsequently, on 11.2.2026, the informer disclosed the names of four other accused persons, namely, Rohan Tyagi, Sarfaraz, Rais, and the present applicant. An amount of Rs.4,00,000/- was allegedly recovered from the possession of the present applicant. Learned counsel submitted that, according to the prosecution case, the looted bundles of currency notes were sealed. It was contended that it is highly improbable and

unreliable that a person who had allegedly looted such a huge amount would continue to carry a portion thereof even after twenty-one days. It was further submitted that the present applicant, from whose possession the alleged amount was recovered, was arrested on 21.2.2026. Learned counsel argued that the entire investigation revolves around information supplied by a police informer. Such evidence, according to him, is inadmissible in law and, therefore, the applicant is entitled to be released on bail.. The applicant has been languishing in jail since 22.2.2026. It was argued that, in the event of his release on bail, he shall neither misuse the liberty of bail nor evade the course of justice and shall cooperate with the trial proceedings.

4. Per contra, Sri Ved Mani Tiwari, learned A.G.A. for the State-respondent, opposed the bail application and submitted that the present applicant is the main accused and the mastermind behind the entire incident. It was submitted that the applicant was arrested and found in possession of RS.4,00,000/- out of the looted amount of Rs.64,00,000/-. Learned A.G.A. further submitted that the other accused persons, who were also arrested on the basis of information supplied by the informer, have made statements before the police confirming the role of the present applicant. It was, therefore, contended that the applicant is not entitled to be enlarged on bail.

5. Heard learned counsel for the parties and perused the record. Although the alleged offence is serious in nature and pertains to the robbery of Rs.64,00,000/-, the entire prosecution case appears to revolve around information supplied by a police informer. Mere recovery, by itself, may not be sufficient to implicate a person in the commission of the alleged offence.

6. Having considered the submissions advanced by learned counsel for the parties, the nature of accusations, the evidence brought on record, the period of incarceration undergone by the applicant, and without expressing any opinion on the merits of the case, this Court finds it to be a fit case for grant of bail. Accordingly, the bail application is allowed.

7. Let the applicant- **Arjun Tyagi**, involved in the aforesaid case be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions that :-

(i). The applicant shall not tamper with the prosecution evidence by intimidating/pressurizing the witnesses, during the investigation or trial.

(ii). The applicant shall cooperate in the trial sincerely without seeking any adjournment.

(iii). The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

8. In the event of breach of any of the aforesaid conditions, the court concerned shall be at liberty to take appropriate coercive measures for securing the presence of the accused and/or to cancel the bail granted to him in accordance with law. The identity, status, and proof of residence of the applicant as well as the sureties shall be duly verified by the court concerned before acceptance of the bail bonds.

June 3, 2026
Mukesh

(Anil Kumar-X,J.)